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06/10/23

HIGH COURT OF DELHI: NEW DELHI

Sher Shah Road, New Delhi

6925-6936

No. /G-1/Gaz./DHC/2023

Dated: 04/10/2023

From:

The Registrar General,
High Court of Delhi,
New Delhi- 110003.

To,

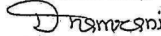
1. The Principal District & Sessions Judge (Headquarters), Tis Hazari Courts, Delhi.
2. The Principal District & Sessions Judge, New Delhi District, Patiala House Courts, New Delhi.
3. The Principal District & Sessions Judge, North-West District, Rohini Courts, New Delhi.
4. The Principal District & Sessions Judge, South District, Saket Courts, New Delhi.
5. The Principal District & Sessions Judge, South-West District, Dwarka Courts, New Delhi.
6. The Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.
7. The Principal District & Sessions Judge, East District, Karkardooma Courts, Delhi.
8. The Principal District & Sessions Judge, South-East District, Saket Courts, New Delhi.
9. The Principal District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.
10. The Principal District & Sessions Judge, North-East District, Karkardooma Courts, Delhi.
11. The Principal District & Sessions Judge, North District, Rohini Courts, New Delhi.
12. The Principal District & Sessions Judge-cum-special Judge (PC Act) (CBI), Rouse Avenue Courts Complex, New Delhi.

Sub: Regarding transfer of case from one District to another District.

Sir,

I am directed to refer to this Court's letter No. 2102-2112/DHC/Gaz/G-1/2018 dated 22.04.2019 (copy enclosed), on the subject cited above and to inform you that Hon'ble the Chief Justice and Hon'ble Judges of this Court have been pleased to order that in view of the encadrement of the posts of family court Judges to DHJS, all such matters/requests for transfer of case from one District to another District shall be routed only through concerned Principal District and Sessions Judge.

Yours sincerely,



(Dileep Namrani)
Assistant Registrar (Gaz-IA)
For Registrar General

**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (WEST)
TIS HAZARI COURTS : DELHI**

No. 36369-36442 Case Transfer/Gaz./PDJ West/2023 Dated Delhi the 09/10/23

Copy forwarded for information to:-

1. All the Ld. Judicial Officers, West District, Tis Hazari Courts, Delhi.
2. The Officer Incharge, Filing Section, West District, Tis Hazari Courts, Delhi.
3. The O/o CMM, West District, Tis Hazari Courts, Delhi.
4. For uploading on LAYERS.
5. For uploading on centralized website through LAYERS.

 9/10/23

(Hemani Malhotra)
Officer In-Charge, Judicial Branch/
DJ (Commercial Court)-02 (West)

HIGH COURT OF DELHI, NEW DELHI

2102-2112
No. _____/DHC/Gaz/G-1/2018

From:

The Registrar General,
High Court of Delhi,
New Delhi-110003.

To,

1. The District & Sessions Judge (Headquarters), Tis Hazari Courts, Delhi.
2. The District & Sessions Judge, North-West, Rohini Courts Complex, New Delhi.
3. The District & Sessions Judge, South, Saket Courts Complex, New Delhi.
4. The District & Sessions Judge, South-East, Saket Courts Complex, New Delhi.
5. The District & Sessions Judge, East, Karkardooma Courts Complex, Delhi.
6. The District & Sessions Judge, New Delhi, Patiala House Courts, New Delhi.
7. The District & Sessions Judge, Shahdara, Karkardooma Courts Complex, Delhi.
8. The District & Sessions Judge, North-East, Karkardooma Courts Complex, Delhi.
9. The District & Sessions Judge, South-West, Dwarka Courts Complex, New Delhi.
10. The District & Sessions Judge, West, Tis Hazari Courts, Delhi.
11. The District & Sessions Judge, North, Rohini Courts Complex, New Delhi.

New Delhi, dated the 22, April, 2019

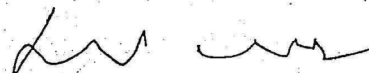
Sub : Regarding transfer of case from one District to another District.

Sir,

I am directed to refer to this Court's letter No.5314-24/DHC/Gaz/G-1/2017 dated 7.11.2017, on the above subject and to inform you that Hon'ble the Chief Justice and Hon'ble Judges of this Court while reconsidering the subject matter have resolved as under :

"..... It has been resolved to substitute the word "reference" with "transfer petition" in the said resolution. Therefore, henceforth, the request received from District & Sessions Judges and Principal Judges, Family Courts for transfer of case from one District to another District, subordinate to the High Court and competent to try or dispose of the same upon recusal or for any other reason, shall be placed by the Registry by way of transfer petition before the concerned Bench for appropriate consideration and orders."

Yours faithfully,



(Jugal Kishore)
Assistant Registrar (Gaz.-I)
for Registrar General